

ITEM NO.45

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).1192/2020

SUNIL KUMAR SINGH

Petitioner(s)

VERSUS

Y.S. JAGAN MOHAN REDDY

Respondent(s)

(FOR ADMISSION and IA No.104843/2020-EXEMPTION FROM FILING O.T. and IA No.104839/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.104850/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 07-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Ms. Mukti Singh, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

1. Let the learned counsel for the petitioner assist us on the point whether a writ under Article 32 of the Constitution of India can be issued against a private individual and if so under what circumstances an appropriate writ can be issued.
2. Post the matter on 19.04.2024.

(ARJUN BISHT)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)